Central Administrative Tribunal Principal Bench, New Delhi

CP No. 121/2015 OA No. 1755/2014

New Delhi this the 13th day of May, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Dr. B.K. Sinha, Member (A)

- Shri Sanjay Pal Rawat (OT) Asstt.) 24 yrs, S/o Shri Kendra Singh Rawat, R/o H.No.147, Staff Quarter, Baba Sahib Ambedkar Hospital Campus, Sector-6, Rohini, New Delhi
- Rijwan Alam (OT) Asstt.) 22 yrs,
 S/o Shri Suneeb Alam
 R/o Vill & PO Goin Thana Chand,
 Bhabhua (Bihar)
- 3. Sh. Neeraj Kumar (Jr. Radiographer)
 Age 27 years,
 S/o Sh. Raj Kumar,
 R/o D-2/260, Sultanpuri,
 Delhi-110080
- 4. Sh. Alok Nath Goswami (OT) Asstt. Age 24 years, S/o Sh. Kripa Nath Goswami, Room No.442, Sec-2, IIT Colony, Duraash Nagar, Raibraeily (UP)

DOB -1.1.90- 26.2.13

-Petitioners

(None)

VERSUS

- Shri S.C.L. Das, Secretary, Govt. of NCT of Delhi, Directorate of Health Service, IP Sachivalaya, New Delhi-2
- Ms. Rekha Aggarwal, Medical Supdt,

Dada Dev Matri Avyum Shishi Chikitsalaya Dabri, New Delhi-45 -Respondents

(By Advocate: Mr. N.K. Singh for Ms. Avnish Ahlawat)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

There was no representation for the petitioners on 29.01.016, 08.03.2016, 18.04.2016 and 19.04.2016. Today, even on the revised call, there is no representation on behalf of the petitioners.

- 2. The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 20.05.2014 in OA No. 1755/2014 whereunder this Tribunal disposed of the same as follows:-
 - "8. In the circumstances, we deem it appropriate to dispose of the Original Application with a direction to respondent No.1 Chief Secretary, Govt. of NCT of Delhi to take a decision in the aforementioned representation dated 'Nil' (Pages 32-33) thereon, in terms of the judgment of the Hon'ble High Court of Delhi in the case of Sonia Gandhi (supra), as clarified, vide its order dated 2.5.2014 in Review Petition Nos. 198/2014 and 202/2014 (supra) within eight weeks, therefore. Till then, the services of the applicants shall not be discontinued.
 - 9. The Original Application stands disposed of. No order as to costs."
- 3. Learned counsel for the respondents, vide their compliance affidavit dated 13.05.2016 which is handed over today, while drawing attention of this Tribunal to the

order dated 27.05.2015 whereunder they have considered the case of the petitioners, submits that they have fully complied with the orders of this Tribunal and accordingly prays for dismissal of the present Contempt Petition.

4. In the circumstances and in view of substantial compliance by the respondents, the CP is closed. Notices are discharged. However, the petitioners are at liberty to question the order now passed, if they are still aggrieved, in accordance with law.

(Dr. B.K. Sinha) Member (A) (V. Ajay Kumar) Member (J)

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